

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 16th day of October 2000.

Original Application no. 990 of 2000.

Hon'ble Mr. S.K.I. Naqvi, Member-(J)

Mangli, S/o Late Shri Sarup,
Village Kharak Patti Post,
Bhattachaon, Distt. Jhansi.

... Applicant

C/A Shri R.K. Shukla

Versus

1. Union of India through Secretary
Ministry of Defence Department,
New Delhi.
2. The Officer Incharge,
E.D.P-C 1/Civil
Computer Centre,
Office of the C.D.A. (Pension)
Allahabad.
3. The Office Incharge,
Military Farm Jhansi.

... Respondents

C/Rs Sri R.C. Joshi, Sri D.K. Dwevedi

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Shri R.K. Shukla for the applicant.

Shri R.C. Joshi learned Senior Standing Counsel for the respondents. Shri D.K. Dwevedi, also ^{nep/zone} claims ~~claims~~ ~~on the strength of~~ instruction from the respondents to justify his presence.

2. Heard on the point of admission.

3. It is the case of retired Govt. employee who was getting his pension and after settlement of under "career advancement scheme", he became entitled to enhancement of his pay for which he moved ~~in the~~ (PRA) department and submitted the authority ^{through which entry} he was getting his pension without ~~of increased~~ amount, now even after repeated requests, the needful has not been done ~~at~~ the end of respondents and the applicant ~~has~~ not only being denied of availing increased pension but ~~is~~ also not getting the regular pension because of having submitted original documents alongwith his request.

4. Heard learned counsel for the rival contesting parties and perused therecord.

5. In this case I find there is not controversy regarding facts and circumstances of the matter, but for the proper order to be passed expeditiously by the authority concern and, therefore, to call for

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further pleadings will not necessarily delay the redressal.

6. Under the circumstances the competent authority in the respondents establishment is directed to settle the matter within 8 weeks from the date of communication of this order. OA is disposed of accordingly.

7. There shall be no order as to costs.

8. Copy of this order be furnish to learned senior standing counsel alongwith notices and copy of petition.

See page
JM

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